GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 1849
TO BE ANSWERED ON 14.12.2021

GUIDELINES FOR RECOGNITION OF COVID-19 DEATHS DURING PANDEMIC

1849. SHRI RAM NATH THAKUR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether Government has issued any detailed guidelines to recognize the deaths during COVID-19 pandemic as COVID-19 deaths;

(b) if so, the details thereof;

(c) whether the deaths occurring due to COVID-19 have been assessed in all the States as per this criterion and whether the centralized data of the same is ready; and

(d) if so, whether they have been given the compensation fixed by Government?

ANSWER

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE
(DR BHARATI PRAVIN PAWAR)

(a) to (d) MoHFW has conveyed to States/UTs, the ICMR guidelines on correct recording of COVID-19 related deaths in accordance with globally accepted International Classification of Diseases (ICD-10). In addition, the issue of correct and timely reporting of deaths has also been stressed to all States/UTs through video conferences and formal communication. States have also been regularly advised to undertake death audit to ascertain the cause of deaths and undertake measures for improving quality of healthcare services.

Government through National Disaster Management Authority (NDMA) has issued 'Guidelines to provide for ex-gratia assistance to kin of the deceased by COVID-19'. NDMA has recommended an amount of Rs. 50,000/- per deceased person including those involved in relief operations or associated in preparedness activities, subject to cause of death certified as COVID-19.

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